

they knew that a large number of people were on the other side and they were firing on them they withdrew. They went back, gave the information and came back with a little more strength. This had to be done.

### 12.23 Hours

#### PAPERS LAID ON THE TABLE ANNUAL REPORT OF THE HINDUSTAN ANTIBIOTICS LTD PIMPRI, ETC.

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINES AND METALS (DR. TRIGUNA SEN): Sir, I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619 A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri for the year 1967-68.

(2) Annual Report of the Hindustan Antibiotics Limited, Pimpri for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*placed in library, See No. LT 84/69.*]

#### ANNUAL REPORT OF THE NATIONAL BUILDING CORPORATION LTD. NEW DELHI, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING; AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): Sir, on behalf of Shri K. K. Shah. I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619 A of the Companies Act, 1956 :—

(1) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi for the year 1967-68.

(2) Annual Report of the National Buildings Construction Corporation Limited, New Delhi for the year 1967-68 along with the Audited

Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in library. See No. LT-83/69*]

#### DELHI SALE TAX (FIRST AMENDMENT) RULES, 1969, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : I beg to lay on the table :

(1) A copy of the Delhi Sales Tax (First Amendment) Rules, 1969 (Hindi and English versions), published in Notification No. F. 4 (177)/68-Fin. (Genl.) in Delhi Gazette, dated the 2nd January, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi. [*Placed in Library. See No. LT-85/69.*]

(2) A copy of Notification No. G. S. R. 2203, published in Gazette of India, dated the 20th December, 1968 issued under section 90 of the Income tax Act, 1961 and section 24 A of the Companies (profits) Surtax Act, 1964 regarding Agreement between the Government of India and the Government of Socialist Republic of Romania for the avoidance of double taxation of income of enterprises operating aircraft and ships in international traffic. [*Placed in Library. See No. LT-86/69.*]

(3) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :—

(i) G. S. R. 2244 published in Gazette of India dated the 31st December, 1968.

(ii) G. S. R. 21 published in Gazette of India dated the 4th January, 1969.

(iii) G. S. R. 31 published in Gazette of India dated the 1st January, 1969.

(iv) G. S. R. 32 published in Gazette of India dated the 1st January, 1969.

[Shri Jagannath Pabadia]

- (v) G. S. R. 33 published in Gazette of India dated the 1st January, 1969.
- (vi) The Specified Goods (Prevention of Illegal Export) Rules, 1969, published in Notification No. G. S. R. 36 in Gazette of India dated the 3rd January, 1969.
- (vii) G. S. R. 37 published in Gazette of India dated the 3rd January, 1969.
- (viii) G. S. R. 38 published in Gazette of India dated the 3rd January, 1969.
- (ix) G. S. R. 39 published in Gazette of India dated the 3rd January, 1969.
- (x) The Notified Goods (Prevention of Illegal Import) Rules, 1969, published in Notification No. G. S. R. 40 in Gazette of India dated the 3rd January, 1969.
- (xi) G. S. R. 41 published in Gazette of India dated the 3rd January, 1969.
- (xii) G. S. R. 42 published in Gazette of India dated the 3rd January, 1969.
- (xiii) G. S. R. 84, published in Gazette of India dated the 11th January, 1969.
- (xiv) G. S. R. 85 published in Gazette of India dated the 11th January, 1969.
- (xv) G. S. R. 88 published in Gazette of India dated the 11th January, 1969.
- (xvi) G. S. R. 89 published in Gazette of India dated the 17th January, 1969.
- (xvii) G. S. R. 91 published in Gazette of India dated the 7th January, 1969.
- (xviii) G. S. R. 93 published in Gazette of India dated the 10th January, 1969.
- (xix) G. S. R. 94 published in Gazette of India dated the 10th January, 1969.
- (xx) The Specified Goods (Prevention of Illegal Export) Amendment Rules, 1969, published in Notification No. G. S. R. 95 in Gazette of India dated the 10th January, 1969.
- (xxi) G. S. R. 96 published in Gazette of India dated the 10th January, 1969.
- (xxii) G. S. R. 201 published in Gazette of India dated the 1st February, 1969.
- (xxiii) G. S. R. 202 published in Gazette of India dated the 1st February, 1969.
- (xxiv) G. S. R. 237 published in Gazette of India dated the 8th February, 1969.
- (xxv) G. S. R. 240 published in Gazette of India dated the 8th February, 1969.
- (xxvi) G. S. R. 256 published in Gazette of India dated the 5th February, 1969.
- (xxvii) S. O. 84 published in Gazette of India dated the 1st January, 1969.
- (xxviii) S. O. 551 published in Gazette of India dated the 8th February, 1969.

[Placed in Library. See No. LT-87/69]

(4) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

- (i) The Customs and Central Excise Duties Export Drawback (General) First Amendment Rules, 1969,

published in Notification No. G.S. R. 80 in Gazette of India dated the 11th January, 1969.

- (ii) The Customs and Central Excise Duties Export Drawback (General) Second Amendment Rules, 1969, published in Notification No. G. S. R. 81 in Gazette of India dated the 11th January, 1969.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Third Amendment Rules, 1969, published in Notification No. G. S. R. 82 in Gazette of India dated the 11th January, 1969.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Fourth Amendment Rules, 1969, published in Notification No. G. S. R. 83 in Gazette of India dated the 11th January, 1969.
- (v) The Customs and Central Excise Duties Export Drawback (General) Fifth Amendment Rules, 1969, published in Notification No. G. S. R. 199 in Gazette of India dated the 1st February, 1969.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Sixth Amendment Rules, 1969, published in Notification No. G. S. R. 200 in Gazette of India dated the 1st February, 1969.
- (vii) The Customs and Central Excise Duties Export Drawback (General) Seventh Amendment Rules, 1969, published in Notification No. G. S. R. 239 in Gazette of India dated the 8th February, 1969.
- (viii) G. S. R. 241 published in Gazette of India dated the 8th February, 1969, containing corrigendum to G. S. R. 83 dated the 11th January, 1969.
- (ix) G. S. R. 242 published in Gazette of India dated the 8th February, 1969, containing corrigendum to GSR 82 dated the 11th January, 1969.

[Placed in Library. See No. LT-88/69]

(5) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:

- (i) The Central Excise (Twenty first Amendment) Rules, 1968, published in Notification No. G. S. R. 2202 in Gazette of India dated the 21st December 1968.
- (ii) The Central Excise (Twenty-second Amendment) Rules, 1968, published in Notification No. G. S. R. 2217 in Gazette of India dated the 28th December, 1968.
- (iii) The Central Excise (Twenty-third Amendment) Rules, 1968, published in Notification No. G. S. R. 2218 in Gazette of India dated the 28th December, 1968.
- (iv) G. S. R. 20 published in Gazette of India dated the 4th January, 1969, together with an explanatory memorandum.
- (v) G. S. R. 86 published in Gazette of India dated the 11th January, 1969, making certain amendment to Notification No. G. S. R. 432 dated the 1st March, 1968, together with an explanatory memorandum (Hindi and English versions).
- (vi) The Central Excise (First Amendment) Rules, 1969, published in Notification No. G. S. R. 157 in Gazette of India dated the 25th January, 1969.

[Placed in Library. See No. LT-89/69]

12.26 hours.

#### SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION  
OF REPORT OF JOINT COMMITTEE

SHRI DEORAO PATIL (Yeotmal) :  
Sir, I beg to move :

“That this House do extend the time